

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.260/MP/2018**

**Coram:**

**Shri P.K.Pujari, Chairperson**

**Dr. M.K.Iyer, Member**

**Date of Order: 21<sup>st</sup> January, 2019**

**In the matter of**

Petition under Section 79 (1) (c), 79(1) (b) and 79(1)(f) of the Electricity Act, 2003 against the Respondent No. 1 challenging the Notice dated 30.7.2018 for regulating power supply by the Petitioner to its procurers.

**And**

**In the matter of**

KSK Mahanadi Power Company Ltd.  
8-2-293/82/A, Road No. 22, Jubilee Hills,  
Hyderabad- 500033

**.....Petitioner**

**Vs**

1. Power Grid Corporation of India Limited  
Corporate Office: "Saudamini",  
Plot No.2, Sector - 29,  
Gurgaon - 122001, Haryana
2. Eastern Power Distribution Company of Andhra Pradesh Ltd  
Corporate Office P&T Colony, Seethammadhara,  
Visakhapatnam (AP) - 530013
3. Southern Power Distribution Company of Andhra Pradesh Ltd,  
D. No: 19-13-65/A, Srinivasapuram Tiruchhanur Road,  
Kesavayana Gunta, Tirupati (AP) - 517501
4. Tamilnadu Generation and Distribution Corporation Ltd  
NPKRR Maaligai, 144, Annasalai,  
Chennai - 600002
5. Madhyanchal Vidyut Vitran Nigam Ltd  
4A, Gokhale Marg Lucknow-226001
6. Paschimanchal Vidyut Vitran Nigam Ltd  
Urja Bhawan, Victoria Park  
Meerut-250001
7. Purvanchal Vidyut Vitran Nigam Ltd  
DLW Bhikharipur, Varanasi-221004



**Parties Present:**

Ms. Swapna Seshadri, Advocate, KSKMPCL  
Shri Anand K. Ganesan, Advocate, KSKMPCL  
Ms. Parichita Chowdhury, Advocate, KSKMPCL  
Ms. Suparna Srivastava, Advocate, PGCIL  
Ms. Sanjana Dua, Advocate, PGCIL  
Ms. Anita A Srivastava, PGCIL

**ORDER**

The Petitioner, KSKMPCL has filed this petition with the following prayers:

- “(a) Quash the regulation notice dated 30.7.2018 issued by Respondent No. 1, PGCIL pending adjudication of the present petition;*
- (b) Hold and direct that the Procurers vide Respondent No. 2 to 8 (discoms of AP, TANGEDCO & UP discoms) to immediately liquidate all outstanding dues under the respective PPAs to enable the Petitioner to liquidate the amounts to PGCIL and also furnish the payment security mechanisms in terms of the respective PPAs; and*
- (c) Stay the operation of the regulation notice dated 30.7.2018 pending adjudication of the present petition.”*

2. During the course of hearing on 17.1.2019, the learned counsel for the Petitioner submitted that the Respondent, PGCIL vide its letter dated 26.9.2018 has withdrawn the regulation of power supply notice dated 30.7.2018. Accordingly, the learned counsel sought permission to withdraw the Petition with liberty to approach the Commission to seek appropriate relief as prayed in prayer (b) above, in accordance with law.

3. The prayer of the Petitioner is allowed. Accordingly, Petition No. 260/MP/2018 is disposed of withdrawn.

**Sd/-**  
**(Dr. M.K.Iyer)**  
**Member**

**Sd/-**  
**(P. K. Pujari)**  
**Chairperson**

